CENTRAL ADMINSITRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

OA No.2065/2017

New Delhi, this the 2nd day of June, 2017

Hon'ble Mr. V. Ajay Kumar, Member (J)

Smt. Ishwer Devi Arora W/o Shri Nar Singh Lal Arora Aged 62 years Ex. LDC (Group-C) R/o 56-A, U&V Block Shalimar Bagh Delhi – 110 088.

.... Applicant

(By Advocate: Shri Manjeet Singh Reen)

VERSUS

Union of India & Others through

- The Secretary
 Ministry of Urban Development
 Nirman Bhawan
 New Delhi.
- 2. The Director CGHS, Room No.545-A 5th Floor, Nirman Bhawan New Delhi.
- The Additional Director CGHS (HQ), Sector 12 R.K.Puram New Delhi.

.... Respondents.

(By Advocate: Shri Manuj Kaushik for Shri Hanu Bhaskar for R-1)

ORDER (ORAL)

By Hon'ble Mr.V. Ajay Kumar,

Heard Shri M.S.Reen, counsel for the applicant and Shri Manuj Kaushik, learned counsel appearing for Shri Hanu Bhaskar on receipt of advance notice on behalf of the respondent No.1.

3. The applicant, a retired LDC, filed the present OA seeking the following reliefs:-

"8.1 That this Hon'ble Tribunal may graciously be pleased to allow this Original application directing the respondents for releasing the withheld dues of the applicant like GPF, CGEGIS allowance & Compassionate allowance alongwith 10% simple interest without any delay.

8.2 That this Hon'ble Tribunal may graciously be pleased to directed the respondents to produce all relevant records before this Hon'ble Tribunal in the interest of justice.

8.3 That any other or further relief which this Hon'ble Tribunal may be deem fit and proper under the circumstances of the case may also be granted in favour of the applicant.

8.4 That the cost of the proceedings may also be awarded in favour to the applicants."

4. It is submitted that the applicant has made number of representations including Annexure A-17 representation dated 03.05.2017 ventilating his grievances to the r

espondents, however, the respondents have not passed any order thereon till date.

5. In the circumstances, the OA is disposed of, at the admission stage, without going into the merits of the case, by directing the respondents to consider the aforesaid Annexure A-17 representation dated 03.05.2017 and pass appropriate reasoned and speaking order within 90 days from the date of receipt of a copy of this order, in accordance with law. No costs.

Let a copy of the OA, be enclosed to this order.

(V. Ajay Kumar) Member (J)

/uma/